

(English)

PROF. MADHU DANDAVATE : I want a clarification from you. You have already given a ruling on my privilege notice. If your ruling conflicts with any Articles of the Constitution, what is the remedy open to me ?

(Translation)

MR. SPEAKER : You come to my chamber. We shall sort it out.

(English)

PROF. MADHU DANDAVATE : To your Chamber I will come for a cup of tea. But what about the clarification in the House ?

MR. SPEAKER : No clarification in the House about my ruling

(Interruptions)

MR. SPEAKER : No question, no reasons are given, finished. Please sit down.

SHRI P. NAMGYAL : Please listen to me for a while. I want your permission.....

MR. SPEAKER : What is your point of order ?

SHRI P. NAMGYAL (Ladakh) : No point of order. There are hundreds of passengers stranded in Delhi, Chandigarh and Srinagar, waiting for a air-lift to Ladakh.

MR. SPEAKER : Nothing doing. You give it in writing.

SHRI P. NAMGYAL : This is mis-management of the Indian Airlines.

MR. SPEAKER : You have to give in writing. Not allowed.

SHRI P. NAMGYAL : Kindly direct the Minister to clear the stranded passengers at the earliest.

MR. SPEAKER : You cannot take this House for a ride.

SHRI P. NAMGYAL : Kindly direct the Minister.

MR. SPEAKER : If you give in writing I will direct. Not like this.

Now Papers to be laid.

12.06 hrs.

(English)

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of Ministry of Human Resources and Development

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1987-88.

[Placed in Library. See No. LT 402/87]

Detailed Demands for Grants of Ministry of Agriculture, 1987-88.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table a copy of the Details Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1987-88,

[Placed in Library. See. No. LT 4022/87]

Review on and Annual Report of Hindustan Steel Works Construction Co. Ltd. for 1985-86 and Statement showing reasons for delay in laying these Papers.

THE MINISTER OF STEEL AND MINES. (SHRI K.C. PANT) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of Hindustan Steelworks Construction Limited for the year 1985-86.

(ii) Annual Report of the Hindustan Steelworks Construction Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 4023/87]

(b) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited for the year 1985-86.

(ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 4024/87]

(1) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library Sec No. LT 4023 and 4024/87]

Review on and Annual Report of National Film Development Corporation Ltd. for 1985-86 and a statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): On behalf of Sbrri A. K. Panja, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1985-86.

(ii) Annual Report of the National Film Development Corporation Limited, Bombay for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 4025/87]

Review on and Annual Report of the National Council for safety in Mines for 1985-86 and a statement showing reasons for delay in laying these papers and Financial Estimates and Performance Budget of E.S.I.C. for 1987-88.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hind and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library. See No. LT 4026/87]

- (3) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees and State Insurance Corporation for the year 1987-88 under section 36 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. LT 4027/87]

Notification under Public Premises (Erection of Unauthorised Occupants) Act, 1971 and Annual Accounts of National Capital Region Planning Board, New Delhi for 1985-86 and statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) :
I beg to lay on the Table —

- (1) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1114(E) in Gazette of India dated the 29th September, 1986 together with a Corrigendum thereto published in Notification No. G.S.R. 113 in Gazette of India dated the 21st February 1987, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

[Placed in Library. See No. LT 4028/87]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1985-86 together with Audit Report and Review thereon

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 4029/87]

Notifications under Mines and Minerals (Regulation and Development) Act, 1957

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAM DULARI SINHA) :
I beg to lay on the Table —

- (1) A copy of the Mineral Concession (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 86 (E) in Gazette of India dated the 10th February, 1987 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT 4030/87]

- (2) A copy of Notification No. G.S.R. 87 (E) (Hindi and English versions) published in Gazette of India dated the 10th February, 1987 appointing 10th February, 1987 as the date on which the Mines and Minerals (Regulation and Development) Amendments Act, 1986 shall come into force, issued under sub-section (2) of section 1 of the said act.

[Placed in Library. See No. LT 4031/87]

Review on and Annual Report of Projects and Development India. Ltd. Slodri, for 1985-86 and Paradeep Phosphates Ltd, Bhubaneswar, 1984-86 and a statement showing reasons for delay in laying these Papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE

(SHRI R. PRABHU) : I beg to lay on the Table :

12.07 hrs.

MESSAGES FROM RAJAYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section. 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Projects and Development India Limited, Sindri for the year 1985-86.

(ii) Annual Report of the Projects and Development India Limited, Sindri, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 4032/87]

(b) (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1985-86.

(ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 4033/87]

(i) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 4032 and 4033/87]

(i) "In accordance with the provisions of sub-rule (6) of the 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 18 March, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No 2 Bill, 1987 which was passed by the Lok Sabha at its sitting held on the 18 March, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 18 March, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that